

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 2471 of 2012

[Arising out of Order-in-Appeal No. 114/S.Tax/D-II/12 dated 18.05.2012 passed by the Commissioner (Appeals), Delhi-II]

M/s Deepak And Co

82, Sudarshan Apartment Plot No. 82, I.P. Extension,
Patpar Ganj, New Delhi 110092

.....Appellant

VERSUS

Commissioner of Service Tax, Delhi

17-B, I.A.E.A. House M.G. Road, I.P. Estate New Delhi,
110002

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Shri Aneesh Dewan, Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.

60598/2023

DATE OF HEARING: 20.11.2023

DATE OF DECISION: 20.11.2023

PER S. S. GARG

The appellant has submitted a copy of the order dated 30.11.2015 and has submitted that this appeal has already been decided by the Hon'ble CESTAT New Delhi vide Final Order No. 53495/2015 and also has placed the copy of the same on record.

2. In view of this, the present appeal becomes infructuous hence disposed of.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**